भाग 3
हिंदी-अंग्रेजी

PART III
Hindi-English
inter-department transfers
inter-departmental adjustments
inter-disciplinary committee
inter-disciplinary studies
inter-disciplinary project
inter-faculty
inter-faculty coordination
interfaculty
interleave
interleave
intermediate Ware: interleave sale quota
interevaluation share account
share premium account
sharing

1. certificate of share; 2. share certificate
part-time

in part; partly by word of mouth
partly in writing

act in furtherance of

education and public health

impassable

natural born child

null and void

null

non-statutory body

non-functional

natural born child

soley responsible

unsatisfactory

unsuitable

permutation of letters

unsafe

indefinite

impression

incompetent

leader

literal transcript

order of precedence

by

indefinite

carry forward;

carry over

indefinite

forward air controller

leading decision

1. prosecution; 2. advancement; 3. further; 4. promote; 5. prosecute

act in furtherance of
additional court fee
further examination
extra remuneration
extra shift allowance
additional pension
further cross examination
security
charge
additional protocol
additional invoice
further interest
dearness allowance
additional wages
wages deposit account
excess amount
written statement
additional collection
issue
general
sale
additional evidence
evidence
infringement
infringe
infringe
particulars
remuneration
expenditure
amend
additional evidence
laches
guilty of laches
v.i.p (very important person)
proximity
overlapping time scale
overlapping
balance
overdue
bill of exchange
superseded
overpaid
money overpaid
overpayment
too nearly resembles
unsatisfied
unsatisfied order
highly probable
highly improbable
highest character
highest character
extremely difficult
evidence of a highly technical nature
highly detrimental
1. excessive; 2. extravagant
grossly insubordinate
excessive consideration
rack rent
better securing
maximum
overdrive
tyranny
urgent
esential terms
essence
vital service
1. exigency; 2. urgency
degree of urgency
inefficient
inefficiency
non-voted
interchange
outstanding expenses
defray; 2. pay
pay order
non-liability
unclaimed
improvident
improvident sale
up-to-date
addresses corrected up-to-date
turpitude
illegitimate
illegitimate son
illegitimate blood
illegitimate child
illegitimacy
excess
better offer
better organisation
excess grant
over estimate
“grow more food” officer
for a longer period
over estimate
over estimate
over age
post involving higher responsibilities
excessive user
excess fare book
greater degree of punishment
excess paid
long distance passengers
not exceeding
over-charge
more effectively
excessive use
excess profits
excess duty
better securing
maximum
overdrive
exceed
1. maximum; 2. utmost
optimum utilisation
ceiling price
utmost endeavour
highest monthly production
maximum benefit
maximum pay
highest duty
ceiling
fixation of ceiling
greater
greater regularity
genesis: lay down
adviser: super tax
advise: 1. forum; 2. tribunal.
advocacy: the assembly of court
advocate: large number of workmen
advocate: right
advocacy: record-of-right
advocacy of the cause: determination of rights
advocacy of the claim: assertion of rights
advocate to a bar: rights inter se
advocate: bill of rights
advocate: office
advocate's right: establishment of right
advocacy of the cause: rightfully
advocacy at large: impression
advocacy of the cause: quo warranto (writ of)
advocacy of the cause: writ of quo warranto
advocacy: rightful claimant
advocacy: right share
advocacy: jurisdiction
advocacy of the cause: want of jurisdiction
advocacy of the cause: exercise of jurisdiction
advocacy of the cause: jurisdictional purpose
advocacy of the cause: jurisdictional value
advocacy of the cause: bar of jurisdiction
advocacy of the cause: confer jurisdiction
advocacy of the cause: exercizing jurisdiction
advocacy of the cause: magistrate having jurisdiction
advocacy of the cause: jurisdiction barred
advocacy of the cause: jurisdictional area
advocacy of the cause: jurisdictional basis
advocates: officer
advocate's right: officer-in-command
advocacy at large: bureaucracy
advocacy of the cause: 1. extinction of rights; 2. extinguishment of rights
advocacy of the cause: restitution of rights
advocacy of the cause: commutation of rights
advocacy of the cause: adjustment of rights
advocates: officer
advocates: official
advocates: official list
advocacy at large: hierarchy
advocacy of the cause: 1. encroachment; 2. supersession
advocates: superseded
advocacy at large: dominion
advocacy of the cause: impeach
advocacy of the cause: impeachable
resignation: requisition
resignation of: requisition and acquisition
resignation: derequisition
resignation: release from requisition
resignation: waived
resignation: waiver
resignation: waive
resignation: waived
resignation: money overpaid
grantor
advocacy at large: advance
advocacy of the cause: advance
surname
denomination: Act
resignation: proper administration of Act
resignation: purpose contemplated by Act
resignation: validity of Act
resignation: want of jurisdiction
resignation: rights inter se
resignation: jurisdiction. to have retrospective effect
resignation: purpose contemplated by Act
resignation: right share
resignation: person in occupation
resignation: verdict
resignation: return a verdict
resignation: 1. preference; 2. weightage
admit: rule of preference
admitment: order of preference
admitment: preference capital
admitment: preference shareholder
admitment: preference share
admitment: preference share capital
admitment: preference right
admitment: preferential debt
admitment: preferential rate
admitment: preferential creditor
admitment: preferential shares
admitment: preferential payment
admitment: instrument of accession
admitment: admixture
admitment: above par
admitment: appreciation
admitment: superadded
admitment: condition superadded
admitment: sui-erainty
admitment: imposition
admitment: impossible penalties
admitment: purpose contemplated by Act
admitment: 1. impose; 2. inflict
admitment: super profits
admitment: super profits tax
admitment: advocate
admitment: called to the bar
admitment: practice as an advocate
admitment: roll of advocates
superannuated officer
superannuation
age of superannuation
age
unwrought
superannuated officer
superannuation
superannuation gratuity
superannuation pension
domiciled
domiciled

held (summary court martial)
hold meeting
promoting a meeting
convene a meeting
proceedings of meetings
superintending engineer
supernumerary post

subject of preponderance of probability
fellow
fellowship
notification
notified area
denotify
notified area committee
notified establishment
moratorium
locus standi
confiscation
confiscate
confiscate

1. invigilator, 2. superintendent
invigilator; 2. superintendent
superintending engineer
superintend
assume superintendent
subject to superintendence
lady superintendent

1. fellow; 2. research fellow
fellowship

1. disowning; 2. disclaiming
disowning; 2. disclaim
non-transferable
untransferable

provisional
provisional executive committee
provisional inspection
provisional assessment
provisional certificate
provisional standard
provisional liquidator
provisional list
inappealable
unwrought
body of strangers
considerable body of strangers
inviolable
act of insubordination
insubordinate language
unfavourable
disfavour
non-gratuitous act
unlicensed
disallowed
tenant at sufferance
disallow
inadmissible
disproportion
1. non-compliance; 2. non-observance
untasted
unapplied
1. disapprobation; 2. disapproval
disapprove
indiscipline
non-ministerial
exclusive; 2. sole
exclusive jurisdiction
exclusive licence
sole responsibility and liability
unearned
exclusive powers
identity
innocuous
immortal
innoxious substance
unadulterated
irrespective of
1. ignorant; 2. unaware
innocent purchaser
unwary public
in ignorance
ignorance
non-contributory provident fund
uncertain
uncertain goods
unobtainable
non-designated
rigid
uncalled capital
irreconcilable
rigid
unlearned
undeserved want
non-qualifying service
unqualified
inadvertence
inadvertnat
inadvertent ship
1. indeterminate; 2. undetermined
indeterminate
unexpired
unexpired risk
overlook
unforeseen
unforeseen circumstances
fast
not inconsistent
unstamped
non-existence
non-lamentous service
malpractice
cereal; 2. foodgrains; 3. grain
reading out grain
non-dramatic work
orphan
1. dishonour; 2. disrespect
1. dishonour; 2. insult
dishonour
notice of dishonour
dishonoured cheque
dishonoured bill of exchange
clearance certificate
anonymous
unallotted
non-commissioned officer
non-recurring grant
non-rotational directors
non-recurring expenditure
non-recurring payment
redundant; 2. unnecessary
needlessly
unnecessary pain or suffering
infliction of unnecessary pain or suffering
needlessly
unnecessary delay
expose
non-applicant
unintended
independent
uncalled liability
uncorporated
dilinclusion; 2. unwillingness
unwilling
sleeplessness
rank not inferior
controllable
uncontrollable
children
naked power; 2. unguided power
irregular
irregular proceedings
irregularly
non-employment; unemployment
unemployment insurance
unrepeated
unrepeated provisions
unissued capital
unrestricted
compulsory acquisition
compulsory borrowing
compulsory purchase
inevitable accident
compulsory deposit
compulsory winding up
obligatory examination
The text appears to be a list of terms and definitions related to various legal and financial concepts. It includes terms like "undischarged," "unavailed," "unapplied," "interpreter," and "translator." The text is structured in a way that each term is followed by its definition or related concepts.
which is pretended
pretended consignor
pretended bidding
impurity
individual account
home country
present his case
representing one's case
own title
adoption
misdirection
1. on his behalf; 2. on his own account
right to discharge his eaves
droppings
personal cultivation
on his risk
manage himself
to the best of my judgment
in excess of his powers
to the best of my judgment
of his own free will
on his own risk
respective
respective shares
relative rights; 2. respective rights
adjudication of the respective rights
in discharge of his duties.
resume duties
service of their faith
act in the execution of his office
under colour of his office
getting in
answer to their description
his own account
taking over (of transport vehicle)
on his own account
insult
offer insult
insulting language
libel
libellous character
libellous matter
slander
insult
detergent
adulterant
adulteration
adulterated drug
adulterated
deteriorate
unnatural death
1. diversion; 2. divert
additional
commissioner of income tax
additional collector
additional district magistrate
director of inspection
additional judge
additional custodian general
additional chief presidency magistrate
additional chief metropolitan magistrate
additional or alternate director
additional or acting judge
additional or acting
additional secretary
additional sessions judge
non-negotiable document
non-reciprocating country
1. crime; 2. offence
commission of offence
commission of offence
guilty of offence
prevention of crime
participant criminal
compound an offence
exonerate of offences
perspective offence
focus penitentiary
focus penitentiary
privy to the offence
criminal tribe
release of offenders on probation
criminal; 2. offender; 3. culprit
antecedents of the offender
modus operandi
strainger; 2. unacquainted
non-delivery
unliquiudated; 2. unsettled
incriminatory; 2. tend to criminate
lucrative offence
commit crime
inadequate; 2. insufficiency
child of immature understanding
immaturity
extravagant
extravagant habits
unavoidable
unavoidably
1. crude; 2. unsophisticated
limited
console
indispensable; 2. unavoidable
force major
inevitable accident
inevitable losses
unavoidably
unexpected
insufficient; 2. inadequate
sufficient grounds
insufficient provision
inadequate consideration
insufficiently stamped paper
insufficiently stamped
insufficiently stamped
write off; 2. writing off
write down; 2. write off
evasion
evasion
exclusion
exclude
excluded book debts
abrasive wheel
exception
benefit of exception
excepted
I. defile; 2. desecrate
description
founding
foundling
aggravation
dissipated habits
waste
waste products
discharge of waste
waste oil
not later than
removal
remove
upset price
abduction
abduct
harm
harmful
harmful publication
disadvantage
I. ineligible; 2. unworthy
detriment
1. detrimental; 2. noxious
noxious liquid
noxious matter
noxious manufacture
opaque
non-performance; 2. nonfulfillment
unperformed
set aside
appeal; 2. appellate
appeal tribunal
present an appeal
present appeal
appeal; 2. prefer appeal
special leave to appeal
right to appeal
determine the appeal
admission of appeal
memorandum of appeal
readmission of the appeal
highest civil court of appeal
fit case for appeal
petition of appeal
hearing of appeal
grounds of appeal
registry of memorandum of appeal
leave to appeal
fit case for appeal
dismiss the appeal
reheat the appeal
admit an appeal; 2. entertain appeal
reject the appeal
appeal court-house
appeal court
refund on appeal
present an appeal
reject the appeal
appeals division
I. prefer appeal; 2. prefer an appeal
appellate authority
file an appeal
appellate board
allow an appeal
appeal or pourvoi-en cassation
register of appeals
appeal clerk
appeal lies
appeal lies
appeal lies
appealable; 2. subject to appeal
appealable decree
appellate
appellate jurisdiction
appealable functions
appeals from appellate decrees
appellate decree
appellate criminal jurisdiction
appellate decision
appellate assistant commissioner of income tax
appellate civil jurisdiction
appealable
appealable order
appealable powers
hear appeals
uncovered demand
I. inchoate; 2. incomplete; 3. imperfect
imperfect charge
imperfect title
non-fulfillment
unseen
inseparable
require; 2. required
decrees nisi
1. requisite; 2. required
requisite act
requisite search
non-apparent
hidden reserve
hidden subsidy
latent defect
non-apparent easement
undisclosed
undisclosed income
artificial
unpublished
I. obsolete; 2. out of date
obsolete pattern
non-acceptance
noting for non-acceptance
protest for non-acceptance
dishour by non-acceptance
without consideration
transference without consideration
unsecured
unsecured loans
irresistable
irresistable force
irresistable force
undecked suit
irrevocable
irrevocable transfer
irrevocable trust
indirect
irrevocable transfer
contribution
I. contribute; 2. subscribe
contributor
Irrevocable transfer
fund
Abnormal profit
unnatural
unnatural death
unauthorised
unauthorised act
false imprisonment
unauthorised person
1. unrecognised; 2. outstanding
outstanding income
minor
next friend of the minor
person of a minor
1. minority; 2. non-age
fact of minority
unusual
unsual rate
unsponsored
disaffection
excise disaffection
immature
immature wild birds
rumour
opium agent
opium derivatives
opium revenue
sum contributed
subscribed share capital
exposure
exposed
expose
1. contributor; 2. subscriber
contributing institution
subscription
contribution
1. contribute; 2. subscribe
contributor
contributor
contribution certificate
contributory
contribution provident fund
contribution institution
contribution health service scheme
1. appellation; 2. denomination; 3. title
tenancy rights
tenant	tenancy
sabotage
compliment
address of welcome
acting
(to) act
1. style; 2. title
deploy
held
ascertainment
ascertain
ascertaining
ascertainable
proscribed
actor
lay out
affirmed
affirm
affirmative
affirm
obtained
obtain
obtainable
commitment
guardianship certificate
overriding
overriding commission
1. prevail; 2. override
address
addresses and messages
to be overcome
Dispense with
Dispense with
Dispense with
Dispense with
engineering
engineering
weeding of records
pleader
appear by pleader
1. plea; 2. pleading
plead
rule of pleading
stated in the pleading
rule of pleading
verification by pleadings
admit by pleadings
addition; 2. description
advancement
provision for advancement
provision for advancement
transit
while in transit
in transit
in transit
detention in transit
goods in transit
stoppage in transit
plea
plead
overrule the plea
accept the plea
greeting
orientation and study centre

1. advance; 2: advancement; 3. improvement; 4. promotion

acquire

1. nominal; 2. designated

acquire

nominal amount

designated purchaser

enrolment paPer

imputed; 2. indicted

impeach; 2. indict

exigency

enrol

memorialist

enrolment

acquiring company

unregistered

open cheque

acquiring insurer

cost of acquisition

surrender

surrender value

expose

expose

candidature

holding officer

improvement

promote

impeachment; 2. indictment

cost of acquisition

earn

indictable offence

spes acquisitions
earned leave
acquired territories
petition
petition
petition writer
petition writer
urgent
urgent necessity
urgent official duty
urgent case
meaning.
meaning and construction
construction; 2. construe
economic botanist
quasi-commercial basis
economy
pregnant
director of economics and statistics
economist
1. absurd; 2. destitute of meaning
negate
absurdity
1. namely, 2. viz.,
construction; 2. intention
general rules of construction
ways and means advance; 2. ways and means
orderly
half average pay
leave on half average pay
half average pay
half average pay
half/monthly payments
brother of half blood
half-sister
half-brother
half yearly accounts
half pay
half pay component
leaves
half pay leave
radius
demi-official letter
half squadron
semi-permanent
moiety
present
qualifying marks
qualifying premium
qualifying service
qualifying examination
qualification
qualifying date
qualifying examination
qualifying service
qualification shares
qualified
qualified medical practitioner
qualified person
qualify
1. decoration; 2. adornment; 3. ornamenting
ornaments
ornamented
ornamenting
petition writer
pitch
separate; 2. apart
individually; 2. isolated; 3. severally; 4. separately
building let in tenements
agreement to live apart
1. dissociate; 2. isolation; 3. part with 4. separate; 5. isolate
exclude
uncommitted reserves
set aside; 2. segregate
segregation; 2. set aside
part with
disadvantage
non-profit policy
uneconomic competition
alarm
non-ministerial
aliyasantana law
alley
non-ferrous metals
small savings fund
small savings scheme
short-term loan
non-profit policy
short bill
short money
protem pore appointment
young persons
minority
minorities
interest of minorities
minority school
short term loans
derogation
derogate
1. holiday; 2. leisure
leaves
leave reserve post
holiday home
holiday
holiday remuneration
hire purchase
hire purchase assets
hire purchase
hire purchase agreement
let to hire
hire purchase daybook
hire purchase stock account
hire purchaser, 2. hirer
depreciation
depreciation reserve fund
providing for depreciation
depreciation fund
depreciation allowance
by way of depreciation
depreciation allowance
under proprietor
under restrained
under restrained
under 1. interruption; 2. restraint
under interruption
under causing restraint
under restraint of
under restrictive trade practice
under restraint of
under descending order
unclassified
recourse
invoke
depend
written down value
write down
view
perusal
view
view
view
opportunity
opportunity
opportunity
non-testamentary
non-testamentary
restraining
non-testamentary
irrecoverable
irrecoverable
1. stage; 2. state
1. sojourn; 2. location; 3. situs
located
1. location; 2. situation; 3. standing
true
flag of true
under
1. dereliction; 2. disregard
under 1. disregard; 2. derelict
undersirable
registered with undersirable names
undersirable
undersirable
undersirable
undesirable
unhealthy competition
wanted
unmerchantable
unmerchantable
non-essential oil
1. tact; 2. unimpaired
unimpaired use
non-saleable; 2. unmerchantable
illegal means
illegality
impersonal ledger
impersonal account
non-reciprocating country
undisposed of
unsatisfied
unsent balance
disorder
1. immediate; 2. immediately
immediate officer
immediate possession
immediate employer
immediate official superior
immediately after
immediately before
feebly and debilitated
disability pension
unconditional; 2. unconditionally
unconditionally guaranteed
unconditionally appropriated
unconditional contract
non-official
non-official bill
non-officials
non-official
unofficial note
indecent
act of indecency; 2. indecent act
incorrect
mis-statement
incorrect view
inaccurate
non-academic staff
obscene
obscene book
obscene matter
obscene or abusive language
obscene object
obscene matter
remount and purchasing agents
horse power
mounted police constables
1. inconsistent; 2. irrelevant
inconsistently
inconsistency
non-cognizable offence
non-cognizable case
non-cumulative preference shares
unsatisfied
unsatisfactory
unpaid
unpaid capital
unpaid call
unpaid seller
unexplained investment
<table>
<thead>
<tr>
<th>Term</th>
<th>Meaning</th>
</tr>
</thead>
<tbody>
<tr>
<td>untouchability</td>
<td>abolition of untouchability</td>
</tr>
<tr>
<td>insanitary</td>
<td>unsound</td>
</tr>
<tr>
<td>medical grounds</td>
<td></td>
</tr>
<tr>
<td>insanitary; unwholesome</td>
<td></td>
</tr>
<tr>
<td>insanitary use</td>
<td>rejection</td>
</tr>
<tr>
<td>refused leave</td>
<td>rejected bid</td>
</tr>
<tr>
<td>non-Hindi speaking</td>
<td></td>
</tr>
<tr>
<td>enclosure</td>
<td></td>
</tr>
<tr>
<td>1. detriment; 2. disadvantage</td>
<td></td>
</tr>
<tr>
<td>varied to disadvantage</td>
<td></td>
</tr>
</tbody>
</table>
data; 2. figures; 3. statistics
data processing
appraisal
appraiser
numerical accounts
Anglo-Indian community
zonal
internal depreciation
internal disturbance
internal check
internal administration
intrinsic value
internal political situation
internal audit
internal finance
internal organisation
internal security
intermittent
intermittent periods
intermittently
agitation
temporal
partial
accidental
partial disability
part delivery
partial audit
partial payment
partial strike
cumulative
cumulative punishment
part enjoyment
casual leave
surprise check
fortuitous accidents
casual election
contingent charge
casual vacancy
accidental omission
contingencies
contingency fund
covering
configuration; 2. device; 3. figure
pattern
attack; 2. aggression
attack; 2. invade
offensive
offensive weapon; 2. weapon of offence
aggressor state
challenge; 2. exception; 3. objection
challenge; 2. impugn; 3. question; 4. ordain; 5. object
no objection certificate

flour mill
auto exchange assistant
auto lathe setter
hypothecation
traverse lines
jobbing
jobber
terrorist
hypothesis
hospitality
hospitality grant
1. fireworks; 2. pyrotechnie
feo de se
self defence
right of self defence
self control
suicide
spirit
give to ourselves
absolute
absolute right
absolute order
absolute decree
absolute power
absolute estate
absolute owner
absolute title
absolute interest
habit
man
honour
honour
payment for honour
honour
payment for honour
model
standing orders
donee
drawing officer
exchange
opening balance
aboriginal
aboriginal welfare officer
order cheque
goods ordered
addicted to
1. mandate; 2. order
make order
issue on order
issue on order
pass order
qualifying an order
pronouncing an order
mandated territories
payable to order
abuse of the process
execution of process
ancillary activity
incidental charges
ancillary or consequential
ancillary services
constructive
constructive possession
constructive trust
constructive delivery
incidence
ancillary activity
ancillary or consequential
allotment letter
allotment
allotment
allotment
...income
head of income-
aggregation of income
accumulation of income
sources of income
concealment of income
yield income
property yielding income
property yielding income
profit yielding income
commercial property
property yielding income
property yielding income
economic adviser
subvention
monetary limit
economic services

1. import; 2. importation
1. nominal account; 2. income and expenditure account
import licence
import bill
imported goods
importation or exportation
import report
import licence
import trade controller
import duty
import manifest
importer
chief controller of imports and exports
imported goods; 2. imported stores
dimension

age
by reason of age
age limit
commissioned; 2. commissioner
commissioned officer
commissioned officer
1. arms; 2. weapon
armament practice
armament officer
armament directorate
armoury
armament
arsenal
armourer
1. medical; 2. medicine
medical qualification
medical council
medical faculty
medical institution
commission
organiser
organise
organiser
1. enter; 2. instate; 3. assert
right to begin
starting date
at first
in limine
legitimate in origin
originate
terminus a quo
terminus a quo

originally
1. initial; 2. original; 3. pilot
opening balance
original jurisdiction
original jurisdiction
court of original jurisdiction
pilot studies
preliminary grant
initial constitution
original criminal jurisdiction
initial assessment year
1. initial capital; 2. original capital
opening entry
original side
reserve capital
reserve bidding
reserve account
reserve
provisional
across
traverse lines
saw doctor
medical certificate of fitness
health resort
certificate of fitness
hygienic condition
hygienic purpose
curative treatment
certificate of fitness
charge
investigate the charge
determination of charge
answer the charge
articles of charges
charge-sheet
cancel the charges
charge
1. charge; 2. prefer charge
sustain the charge
joinder of charges
ordinance
ordinance officer
economic
economic intelligence inspector
economic and statistical adviser
1. economic affairs department; 2. department of economic affairs
monetary grant
economic investigator
department of economic affairs
economic adviser
subvention
monetary limit
humidity
armourer
army commander
army reserve officer
armature winder
dependency
female dependent
dependency benefit
dependent parents
housing commissioner
housing and maintenance
quarter
housing inspector
lodging allowance
housing adviser
housing facility
housing accommodation
accommodation; housing
housing account
housing board
housing allowance
housing society
billeting
residential
residential university
boarder
indoor patients department
catchment area
headrace and tailrace
invention
invention promotion board
invented words
applicant
application
apply; make application
application money
refuse application
letter of application
application book
passion
patronage; recourse
patron
patronage
home
intended marriage
intended emigrant
intended bailee
intended purchaser
intended leave
intended trustee
intended marriage
disappointment money
stenographer
shorthand instructor
shelter; home
inmate of the home
patron
dependent
dependency
female dependent
dependency benefit
dependent parents
depend
dependence: assurance
adhesive: adhesive stamp
immediate: imminent danger
neighbourhood: vicinity
aesthetic quality of surroundings: spirit
distillate gasoline: distilled ex-distillery price
readily available: readily distinguishable
readily saleable: sitting member
distilled: distinct
intelligence officer: intelligence
intelligence bureau: intelligence bureau
intelligence branch: intelligence branch
intelligence organisation: intelligence organisation
intelligence summaries: intelligence summaries
assets: assets
assets and liabilities: assets and liabilities
I. disclaimer; 2. refusal
I. decline; 2. deny; 3. refuse
inference suggested
recusant
english law
english stamp law
engine room artificer
group house
group leader
group supervisor
group
engine driver
group examiner
group supervisor
group
suggest
SUCROSE
will
dominate the will
partnership at will
leave
absent without leave
third state
foreign service
obiter dictum
1. history; 2. history sheet
history
historical
information
nature of information
inform
informant
identity of informant
1. inam; 2. prize; 3. reward
inam title deeds
prize chit
enamal
inoculation
building
building stone
intend
zone
processing of cardamom
electronic control
in this behalf
in the state of affairs
press
steel
block
fuel
fuel inspector
fuel checker
fuel distributor
cane development officer

integrity
lack of integrity
honestly
honestly and faithfully
honest mistake of fact
swear in the name of God
I. handle; 2. landing; 3. transcribe; 4. unload

handle; landing; transcribe; unload

rash

rashness

rash or negligent act

rash or negligent driving

rash driving

quote

excellence

engraver

engraved

excavator

excavation

prime quality

gilt edged security

answer; rejoinder

by way of answer

posted dated cheque

answer

filing affidavit in answer

surviviorship

surviving; survivor

assurance policy of surviviorship

survive

responsibility

relative degree of responsibility

responsible situation

release from responsibility

postdated cheque

further

further contingencies

condition subsequent

reversion

estate in reversion

reversionary interest

aftercare home

succession

successor

succession year

puisse mortgagee

successor magistrate

successor

successive

successive claims

growing requirements

progressive expenditure

foment

hoist

hoistway

hoisting machine

lifting tackle

liftway
extortion
incitement
incite
preamble
aim; 2. design; 3. object; 4. objective
advocating the object
attainment of object
defiance
inarms
extract
rescue home
salvage operation
cause of salvage
unfastened
sub-district
occupation
occupational disease
deputy post master
indication
borrowing power
borrower
credit sale
credit information
granting line of credit
credit facility
credit stabilisation
eminent
1. improve; 2. upgrade
advanced banking
upgraded post
advanced accountancy
1. advancement; 2. improvement
promote
improvement
promotion
insane; 2. lunatic
insane person
insanity
immune
discharged insolvent
immunity
eradication
destroy; 2. eradicate
order of discharge
fit for discharge
breach of conditions of discharge
refuse the discharge
discharge
1. deputy; 2. sub
sub-pay office
cess
proceeds of cess
cess revaluation officer
impiement; 2. instrument
service or disservice
benefaction
under farmer
vice-Consul
sub proprietor
sub-Divisional Officer
sub-Divisional Magistrate
sub-treasury
incur
outhouse
remedy; 2. treatment
remedial measures
produce; 2. product
production of produce
sub-divisions of caste
occupation
occupational disease
deputy post master
indication
उपरेत्तित कराना : indicate
उपर करना : gratuity
उपर निर्देश : gratuity fund
उपर रेटिग : advice
उपर : 1. disorder; 2. disturbance
उपर नीति करना : stir up disturbances
उपरायन : presumption
उपरायन करना : presume
उपरायनक लेखन : presumptive pay
उपरान्त : sub-section
उपर्युक्त : suburb
उपरित्यक्त : satellite township
उपरेत्तित : surname
उपर माण इक बांट : deputy sub-post master
उपरिपक्षिका : vice-admiralty
उप-दिव्य : deputy director
उपविधा : bailment
उपविधा की स्थिति : conditions of bailment
उपविनता : bailor
उपविनियम : sub-rule
उप निरीक्षण : sub-inspector
उप निरीक्षण निर्देशक : deputy director of inspection
उपविनियम कार्य : sub-work
उप-विनियम : by election
उपविनियम : colony
उपविनियम : colonisation
उपविनियम विधि : colonial legislation
उपविनियम विधि : colonial law
उपविनियम कराना : bail
उपविनियम : bailor
उपविनियम का वित्तीय वाणिज्यिकता : bailee's particular lien
उप व्यवसायित : sub-judge
उपवहार : sub-lease
उप दुरुस्ती : underletting
उप पट्टी : 1. under lessee; 2. sub-lessee
उपवनी के स्थः में राख नामा : concubinage
उपविनियम : concubinage
उपविनियम : deputy
उपविनियम : corollary
उप नाम : vice principal
उपविनियम : provision
उपविनियम कराना : provide
उपविनियम तो प्रयास : ऐसे जाते हैं : usual clauses
उपविनियम : provided
उपविनियम : accessory obligation
उपविनियम : consumer
उपविनियम का हित : interest of consumer
उपविनियम कार्य : consumer goods
उपविनियम हित : interest of consumer
उपविनियम करना : 1. consumption; 2. enjoyment
उपविनियम करना : 1. consume; 2. enjoy; 3. avail
उपविनियम करना : consuming centre
उपविनियम : deputy minister
उपविनियम होना : 1. acquiesce; 2. acquiescence
उपविनियम : acquiescence
उपविनियम करना : condone
उपविनियम करना : condone
उप विकास : deputy custodian general
उप विकास : deputy post master general
उप विकास नियोक्त : deputy chief controller
उप विकास नीति : sub-major head
उपविनियम होना : deputy chief whip
उपविनियम : 1. adapted; 2. apposite; 3. fit; 4. proper; 5. suitable
उपव्युत्पन्न अवधिनित : due objections
उपदेश और तिलापय : fit and safe
उपदेश तथा प्रस्तावित यमीत : fit and proper person
उपदेश यूनियन अर्थ : eligible issue of capital
उपदेश प्रधान तथा उपदेश कराना : procuring suitable conveyance
उपदेशक : best adapted
उपदेशक : 1. fitness; 2. suitability
उपदेशक : user
उपदेशक : 1. use; 2. utilisation
उपदेशक का अधिकार : right of user
उपदेशक के लिए विवेक : fit for use
उपदेशक के राख होना : attend with danger
उपराज्यपालिका : 1. serviceability; 2. utility
उपराज्यपालिका : application
उपराज्यपालिका कराना : apply
उपराज्यपालिका : fit for use
उप राजपत्रिका : sub-registrar
उपराज्यपालिका : ascending degree
उपराज्यपालिका या विवेकिता विवेक : degree either ascending or descending
उपराज्यपालिका : lieutenant governor
उप-राजपत्रिका : vice-president
उपराज्यपालिका : rider
उपराज्यपालिका : superscription
उपविनियम : overhead expenses
उपविनियम : superficial contents
उपविनियम : superjacent
उपविनियम : set over
उप-विदुलित : aforesaid
उपविनियम : 1. available; 2. forthcoming
उपविनियम अविरोधी : available surplus
उपविनियम अविरोधी : available assets
उपविनियम : 1. achievement; 2. emolument
उपविनियम का भावना : forming part of emoluments
उपविनियम : available
उपविनियम पत्रिका : sub-auditor
उप बहाल : deputy conservator of forests
उपविनियम : fast
उपविनियम : bye-law
उप निरीक्षण लेखन : sub-manufacturing account
उप व्यवसाय : avocation
उपविनियम : abatement
उपविनियम अदेश : order of abatement
उपविनियम कराना : abate
उपविनियम प्रणाली : abatement certificate
उपविनियम होना : abate
उपविनियम : sub-head
उपविनियम होना : 1. appear; 2. enter appearance
उपविनियम : appearance
उपविनियम अवधि : memorandum of appearance
उप संपर्क : deputy controller of estate duty
उप संपर्क : sub-editor
उपसेवा कराना : sum-up
उप संचालक : deputy secretary
उप सहेज : associateship
उपसेवा : accessory
उपसेवा : accessory
उपसेवा : equipment
उपसेवा अधिकारी : equipment officer
उपसेवा : 1. presentation; 2. presentation
उपविनियम कराना : present
उपविनियम लिखि जने की मरम्मत : date of presentation
उपविनियम : present
उपविनियम और निर्देशन : present and voting
उपविनियम कराना : 1. present; 2. presentation
उपविनियम होना : 1. appear; 2. present
presence; attendance
attendance officer
citation
attendance register
certificate of attendance
sufferer
hurt
putting in fear of hurt
peripheral area
modification
modification order
confer degree
diploma
confer degree
graduate
abolition of titles
I. deputy chairman; 2. vice-chairman
procurer
procurement
procure
procuring
annexure
annexure papers
annex
annexed easements
sub-agent
measure; remedy; means
take measures
devising means
deputy commissioner
earnings
earn
earning capacity
earn
earned leave
worship
offer prayers
restaurant
negligence
neglect
negligently
negligently
neglected or delinquent children
by product
fertilizer
fertilizer corporation
fertilizer controller
embarrassment
become embarrassed
reverse
1. over-rule; 2. reverse; 3. transposition; 4. reversal
reversible
reversal
contravention
contravene
convalescence
mention
protem pore chairman
with effect from such date
I. to that extent; 2. to the extent of
that effect
to that effect
on account
touching that subject
in his judgment
across its face
on his account
in its entirety
founded on the same cause of action
Raise:
- elevation
- high academic standing

Fleeces: 1. fleeces; 2. wool

Deficiency

Woollen fabrics

Woollen textiles

Supra

Refer to above
drawee (of a cheque etc.)
upper age limit
overhead charge
surface inspection
overpass
energy
vertical
vertically
fair
fair inquiry
fair trial
fairly

credit; debt; loan
amortisation of debt
liquidation of debt
acknowledgement of debt
answer the debt
discharge a debt
loan inspector
debt charge
	sinking fund
contracting debt
solvent
promise to pay debt
anterior to the debt
in the nature of a debt
indebtedness
promise to pay debt
debtor; indebted
liable for debts
conviction of right
season
menstrual flow
antigens
antimony
single
: further security
successively
ticket
in a body
of one opinion
simultaneous
act together
unit
unity
collect
pool
unilateral
application
order
rall
of one opinion; 2. unanimous
whole; 3. whole and sole
agent
whole and sole executrix
trustee
arbiter
owner
Bump sum freight
lump sum
lamp sum
lump sum grant
lump sum contract
sole registered user
uniform
assimilation
assimilation; 2. uniformity
assimilate
uniform
process
isolated; 2. single; 3. individual
single face value
document
sole
judge
isolated post
single cost account
single account
Economic Commission for Asia and Far East (ECAFE)
asbestos cement sheets industry
unitary
facultative endorsement
historical
historical section
historical interest
historical importance
anaesthetist
aluminium ores
aluminus clay
alcohol
like duty
nevertheless
stands so declared
temporal
ginning: ginning
overdue: ginned
overdraft: overdraft
overdraw: overseer
overhaul: dispensing chemist

druggist: medicine
drugs enquiry committee: dispensing of drugs
right to hold situation: actual possession of the situation
<table>
<thead>
<tr>
<th>Term</th>
<th>Definition</th>
</tr>
</thead>
<tbody>
<tr>
<td>conductor</td>
<td>l. difficulty; 2. hardship</td>
</tr>
<tr>
<td>conductor guard</td>
<td>l. rigid; 2. rigorous; 3. severe</td>
</tr>
<tr>
<td>tube crops</td>
<td>l. arduous; 2. difficult; 3. rigorous</td>
</tr>
<tr>
<td>candied</td>
<td>l. cutting; 2. erosion</td>
</tr>
<tr>
<td>vibration</td>
<td>l. cutting; 2. deduction</td>
</tr>
<tr>
<td>amalgamation of companies</td>
<td>l. power to remove difficulties</td>
</tr>
<tr>
<td>company</td>
<td></td>
</tr>
<tr>
<td>company officer</td>
<td></td>
</tr>
<tr>
<td>company commander</td>
<td></td>
</tr>
<tr>
<td>company commandant</td>
<td></td>
</tr>
<tr>
<td>formation of company</td>
<td></td>
</tr>
<tr>
<td>department of company affairs</td>
<td></td>
</tr>
<tr>
<td>abstract of the receipts of the company</td>
<td></td>
</tr>
<tr>
<td>company law board</td>
<td></td>
</tr>
<tr>
<td>company secretary</td>
<td></td>
</tr>
<tr>
<td>company director</td>
<td></td>
</tr>
<tr>
<td>registrar of companies</td>
<td></td>
</tr>
<tr>
<td>company limited</td>
<td></td>
</tr>
<tr>
<td>company account</td>
<td></td>
</tr>
<tr>
<td>board of company law administration</td>
<td></td>
</tr>
<tr>
<td>compounding</td>
<td></td>
</tr>
<tr>
<td>compost</td>
<td></td>
</tr>
<tr>
<td>computer</td>
<td></td>
</tr>
<tr>
<td>several</td>
<td></td>
</tr>
<tr>
<td>room; cell</td>
<td></td>
</tr>
<tr>
<td>precipice</td>
<td></td>
</tr>
<tr>
<td>refuse</td>
<td></td>
</tr>
<tr>
<td>crude; raw; rough</td>
<td></td>
</tr>
<tr>
<td>rough account</td>
<td></td>
</tr>
<tr>
<td>proforma invoice price</td>
<td></td>
</tr>
<tr>
<td>crude rubber</td>
<td></td>
</tr>
<tr>
<td>rough account</td>
<td></td>
</tr>
<tr>
<td>pig iron</td>
<td></td>
</tr>
<tr>
<td>raw cotton</td>
<td></td>
</tr>
<tr>
<td>rough copy</td>
<td></td>
</tr>
<tr>
<td>raw material</td>
<td></td>
</tr>
<tr>
<td>properties of raw material</td>
<td></td>
</tr>
<tr>
<td>marsh lands</td>
<td></td>
</tr>
<tr>
<td>cousin</td>
<td></td>
</tr>
<tr>
<td>lacerated wound</td>
<td></td>
</tr>
<tr>
<td>cutting; erosion</td>
<td></td>
</tr>
<tr>
<td>1. cut; 2. deduction</td>
<td></td>
</tr>
<tr>
<td>subject to deduction</td>
<td></td>
</tr>
<tr>
<td>deduct</td>
<td></td>
</tr>
<tr>
<td>cut motion</td>
<td></td>
</tr>
<tr>
<td>deductible</td>
<td></td>
</tr>
<tr>
<td>1. arduous; 2. difficult; 3. rigorous</td>
<td></td>
</tr>
<tr>
<td>rigorous imprisonment</td>
<td></td>
</tr>
<tr>
<td>arduous nature of duties</td>
<td></td>
</tr>
<tr>
<td>power to remove difficulties</td>
<td></td>
</tr>
<tr>
<td><strong>कश्यप</strong></td>
<td><strong>करणमाण</strong></td>
</tr>
<tr>
<td>---</td>
<td>---</td>
</tr>
<tr>
<td>doubling dealings</td>
<td>commission</td>
</tr>
<tr>
<td>fraudulently inform</td>
<td>commission agency</td>
</tr>
<tr>
<td>intent to defraud</td>
<td>commission agent</td>
</tr>
<tr>
<td>examination on commission</td>
<td></td>
</tr>
<tr>
<td>issue commission</td>
<td></td>
</tr>
<tr>
<td>commission account</td>
<td></td>
</tr>
<tr>
<td>commodore</td>
<td></td>
</tr>
<tr>
<td>coir</td>
<td></td>
</tr>
<tr>
<td>coir industry</td>
<td></td>
</tr>
<tr>
<td>coir fibres</td>
<td></td>
</tr>
<tr>
<td>coir development officer</td>
<td></td>
</tr>
<tr>
<td>coir yarn</td>
<td></td>
</tr>
<tr>
<td>quarantine</td>
<td></td>
</tr>
<tr>
<td>quarantine leave</td>
<td></td>
</tr>
<tr>
<td>quarantine restriction</td>
<td></td>
</tr>
<tr>
<td>tax</td>
<td></td>
</tr>
<tr>
<td>tax officer</td>
<td></td>
</tr>
<tr>
<td>impose tax</td>
<td></td>
</tr>
<tr>
<td>tax relief</td>
<td></td>
</tr>
<tr>
<td>determination of tax</td>
<td></td>
</tr>
<tr>
<td>levy of tax</td>
<td></td>
</tr>
<tr>
<td>charge of tax</td>
<td></td>
</tr>
<tr>
<td>incidence of taxation</td>
<td></td>
</tr>
<tr>
<td>arrcars of tax</td>
<td></td>
</tr>
<tr>
<td>Indian rate of tax</td>
<td></td>
</tr>
<tr>
<td>tax-payer</td>
<td></td>
</tr>
<tr>
<td>tax assessor</td>
<td></td>
</tr>
<tr>
<td>income chargeable to tax</td>
<td></td>
</tr>
<tr>
<td>profits chargeable to tax</td>
<td></td>
</tr>
<tr>
<td>non-tax revenue</td>
<td></td>
</tr>
<tr>
<td>tax free; free of tax</td>
<td></td>
</tr>
<tr>
<td>tax relief</td>
<td></td>
</tr>
<tr>
<td>taxed profits</td>
<td></td>
</tr>
<tr>
<td>tax recovery commissioner</td>
<td></td>
</tr>
<tr>
<td>tax clearance certificate</td>
<td></td>
</tr>
<tr>
<td>payment of tax</td>
<td></td>
</tr>
<tr>
<td>tax clearance certificate</td>
<td></td>
</tr>
<tr>
<td>income chargeable to tax</td>
<td></td>
</tr>
<tr>
<td>loom</td>
<td></td>
</tr>
<tr>
<td>performing tricks</td>
<td></td>
</tr>
<tr>
<td>performing animals</td>
<td></td>
</tr>
<tr>
<td>commit; commission; maintain; perform</td>
<td></td>
</tr>
<tr>
<td>distrain; distress</td>
<td></td>
</tr>
<tr>
<td>distraint</td>
<td></td>
</tr>
<tr>
<td>taxation</td>
<td></td>
</tr>
<tr>
<td>taxation officer</td>
<td></td>
</tr>
<tr>
<td>taxation enquiry commission</td>
<td></td>
</tr>
<tr>
<td>taxation-laws</td>
<td></td>
</tr>
<tr>
<td>taxation authority</td>
<td></td>
</tr>
<tr>
<td>taxable</td>
<td></td>
</tr>
<tr>
<td>taxable entity</td>
<td></td>
</tr>
<tr>
<td>cause</td>
<td></td>
</tr>
<tr>
<td>agreement; indenture</td>
<td></td>
</tr>
<tr>
<td>agree; enter into agreement</td>
<td></td>
</tr>
<tr>
<td>breach of agreement</td>
<td></td>
</tr>
<tr>
<td>implementing the agreement</td>
<td></td>
</tr>
<tr>
<td>in default of agreement</td>
<td></td>
</tr>
<tr>
<td>agreed upon</td>
<td></td>
</tr>
<tr>
<td>agreed period</td>
<td></td>
</tr>
<tr>
<td>agreement shall not be discharged</td>
<td></td>
</tr>
<tr>
<td>agreement is entered</td>
<td></td>
</tr>
<tr>
<td>voidability of agreement</td>
<td></td>
</tr>
<tr>
<td>agreement form</td>
<td></td>
</tr>
</tbody>
</table>
currency and bullion
negotiability of currency
currency chest
currency holdings
currency note
duty
neglect of duty
execution of duty
lawful discharge of duty
false discharge of duty
abstinence from duty
foul discharge of duty
malinger
foul discharge of duty
1st: author; 2nd: manager; 3rd: principal
colonel
curfew
work; 2nd: action
execute the work
works committee
worker; 2nd: workman
workmen's compensation
hire workmen
workmanship
staff
staff security deposits
staff acquaintance roll
employee; 2nd: servant; 3rd: staff
staff selection board
employees' state insurance corporation
staff association
staff committee
staff benefit fund
workshop
works manager
workshop account
operative telegraphist
crew
traction
haulage charges
haulage road
disgrace; 2nd: stigma
scandalous
scandalous matter
scandalous matter
scandalous; 2nd: scandalous
scandalise
collector
collectorate
cutting
pen down strike
point of art
matter of art
art and culture
art executive
object
dean of faculty of arts
artist
work of art
artistic work
artistic importance
artistic craftsmanship
artistic creator
fictitious
fictitious name
assumed pay
fictitious person
1st: welfare; 2nd: well being
lady welfare officer; 2nd: lady welfare superintendent
welfare state
fungus
mycologist
drill
distress; 2nd: hardship; 3rd: trouble
relief of distress
cassab
cassab
fastening
fault
criterion
town
call
urged (before the court)
to be called
glass
glass technologist
glass blower
glass bulb
glass sand
glass sand
cattle pounds
pound keeper
pound keeper
pointsman
consulate
constable
counter clerk
counsellor
paternal uncle
paper currency department
papers
paper promotion
paper promotion
paper money
paper balance
grazier
glazier
kazi

excision

strike off

instrument for cutting

deducted

cadre

borne on the cadre

cadre authority

encadrement

ex-cadre post

borne on the cadre

encadre

encadrement

cadre register

cadre stiffness

ex-cadre

statutory reserve

statutory modification

statutory proportion

statutory orders

statutory modifications

statutory deduction

statutory duties

statutory functions

statutory declaration

statutory body

statutory corporation

statutory rules

statutory book

copy tester

copy writer

copy holder

cafe

action; duty; job; work; function; employment

function; performance

insanitary working conditions

in a safe working condition

allow to work

pressure of work

working day

prosecution of work

insanitary working conditions

according as the state of business

conditions of work

conditions of work

hours of work; working hours

hours of work; working hours

allow to work

give employment

no work; no pay

on duty

sign in

rejoin

sign off

disuse

manning-cum-incentive scheme

appropriation

serviceable

unserviceable

abstention from work

abstention from work

1. affairs; 2. business; 3. operations; 4. pursuit; 5. working

conduct of business

business hours

disposal of business

working capital

improvisation

lack; want

gratifying unnatural lust

common law

commonwealth

high commissioner of a commonwealth country

lay off

no work strike

lack

prurient

1. keep; 2. maintain

cowardice

display cowardice

acted from cowardice

factor

factory

ex-factory price

factory inspector; inspector of factories

factory manager

factory wages

factory expenses

adviser of factories

occupier of the factory

affairs of factory

cause; excuse; factor; occasion; reason

speaking orders

account for; show cause

statement of reasons

cartridge

business

carry on business

place of business

regular course of business

failing of business

ordinary course of business

customary course of business

principal place of business

germane to the business

ordinary course of business

place of business

list of business

loss of business

regularly kept in the course of business

hours of business

act in the ordinary course of business

business principles

act on business principles

engaged in business

profits of the business or profession
job analyst

minutes

minute book

working pay

operation cost

conduct of business

work house

working hours

office

printing

book

pay

operation cost

person

instalment

by instalment

installation

deliveries

agenda

list of business

working pay

implementation

operation

office

call

period

time

I. fictitious; 2. imaginary

Imaginary person

fictitious loss

I. timber; 2. wood

timber utilisation circle

east

fermentable sugar

fermentable sugar

beach

done; 2. put forwarded; 3. performed

act purporting to be done

purporting to be done

let

rent free accommodation

kerosene

juvenile; 2. youth

juvenile delinquency

rehabilitation of youthful offenders

juvenile offenders; 2. youthful offender

juvenile court

young

prejudice any right

advancement of any other object

accused of any offence

for any reason

in any respect

hear any reference

administer to any party

interrogatories

in any manner

object of any kind

in any manner

in any respect

privilege any member or joint

property of any kind

in no case

property of any description

of either sex

at any hour

in any event

feign any disease

admit a plaint

accruing due from a person

instalment

by instalment

instalment system

instalment deliveries

periodical

periodical instalment

periodical work

periodical bonus

periodical report

periodical rest

periodical payment

periodical adjustment

periodically

black list

Imaginary person

fermentable sugar

fermentable sugar

beach

let

rent free accommodation

kerosene

juvenile; 2. youth

juvenile delinquency

rehabilitation of youthful offenders

juvenile offenders; 2. youthful offender

juvenile court

young

prejudice any right

advancement of any other object

accused of any offence

for any reason

in any respect

hear any reference

administer to any party

interrogatories

in any manner

object of any kind

in any manner

in any respect

privilege any member or joint

property of any kind

in no case

property of any description

of either sex

at any hour

in any event

feign any disease

admit a plaint

accruing due from a person

instalment

by instalment

instalment system

instalment deliveries
payment by instalments
1. kind; 2. type; 3. variety
price
ascertainment of price
fluctuation in price
price control
price control
price variation
reduction in the price
price variation
price negotiation
price list
stabilisation of prices
price fluctuations
manipulate price
price variation
price fluctuations
manipulate price
future price
keel
well
blunt
vat
coils
coil winder
blunt
kinds
Bad livelihood cases
pimp
cottage industry
1. family; 2. kutumba
familial welfare
state of family
affairs of family
family portrait
family pension
family pension fund
family pension scheme
family allowance
family pedigree
family is disrupted
family
mismanaged
infamous conduct
mismanaged
forged document
forged seal
rubbish
coupon
courier
line piece; 2. treatise; 3. work; 4. performance
author of work
version of the work
abridgment of the work
acoustic presentation of the work
task force
function; 2. exercise of functions
dischage of duty
functionary
functional
functional relationship
functional scheme
efficient performance of functions
in the discharge of functions
artificial
artificial channel
artificial fibres
artificial pressure
artificial silk fabrics
artificially
artificial person
artificial insensation officer
artificial nature
artificial stream
helminthiasis
agriculturist; 2. cultivator; 3. farmer
1. agriculture; 2. husbandry
agriculture officer
agricultural income
agro-industries
agricultural credit
agricultural credit (stabilisation) fund
agricultural implements
agricultural produce
relief of agricultural indebtedness
interest of agriculture
farming
agro-climate zone
fragmentation of agricultural holdings
farming stock
agricultural purpose
agricultural processing society
agricultural farm
agricultural land
agricultural development bank
agricultural development allowance
agricultural marketing adviser
agricultural marketing society
department of agriculture
agricultural operation
agricultural improvement
agricultural credit adviser
agricultural service
agricultural credit society
agricultural refinance and development corporation
agricultural refinance corporation
agricultural purpose
cooperation in agricultural sector
black
arable land
central government
1. centre; 2. exchange; 3. federation; 4. station
station director
nucleus
centralised
centralised arrangement
central Act
central monitoring organisation
central research institute
central investigation agency
central ordnance depot
central bureau of intelligence
central excise
central excise department
central drugs research institute
central drug laboratory
central industrial security force
central treasury rules
central committee for food standards
tea board
central bureau of investigation
central claims organisation
federal milk cooperative society
central water and power commission
central board of direct taxes
central board of film censor
central budget
central flood control board
central warehousing corporation
central land mortgage bank
central board of secondary education
central registry
central revenue
central board of revenue
central silk board
central audit
central accounts
central public works department
central sales tax
central sales organisation
central power commission
central electricity board
central legislature
central law
central legal service
central university
central institute of education
central advisory board of education
central storage department
central reference library
central secretariat services selection board
central road fund
central vigilance commissioner
central social welfare board
central government
for and on behalf of central government
central advisory council
central cooperative bank
coal production capacity

colliery

cable

cable conductor

cable supervisor

cable foreman

cable jointer

cabin master

cabinet

cable

caretaker

crate master

care taker

case

casting

canteen

canteen manager

camp

camp commander

camp commandant

camp confinement to the camp

cadet

cadet corps

labour of prisoners

prisoner

capture card

canvas

captain

account

account for

camera attendant

camera man

caliper

cash memorandum

stalemate

certain

there shall be no appeal

no appeal shall lie

no claim certificate

falling any indication

coke oven plant

coking coal

coca derivatives

coca

cocaine

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

clothing

50/LI&CA/ND/92

ultimate holding company
1. consecutive; 2. in order of

quality control officer

safe

straight line on a horizontal plane

annoyance